

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4451

ANSWERED ON:19.05.2006

DEMOLITION OF UNAUTHORISED CONSTRUCTION

Athawale Shri Ramdas;Jogi Shri Ajit;Yadav Shri Parasnath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the steps taken by the Government to demolish the illegal constructions made in the country especially in Delhi;
- (b) whether connivance of Government officers and staff has been found to encourage the illegal constructions;
- (c) if so, the action taken by the Government against such officers/employees;
- (d) whether the Government is considering to formulate any effective policy to check the illegal construction in future; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): Building activity in urban area is governed under the provisions of Building Bye-Laws which are implemented by the urban local bodies concerned. As far as Delhi is concerned, the Delhi Development Authority (DDA), New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) are competent to take action in respect of illegal constructions made in their respective jurisdiction under the relevant provisions of the respective laws. NDMC and DDA have reported that as and when, illegal constructions are noticed, action is taken under the relevant provisions of law. MCD has reported that in pursuance of orders of the High Court of Delhi for taking action including demolition against unauthorized construction, action has been taken against 2396 properties as on 9.5.2006.

(b)&(c): NDMC has reported that departmental action including major penalty proceedings in some cases have been initiated in respect of 14 officers where connivance has been found. DDA has reported that during the period 1.4.2002 to 30.4.2006, disciplinary proceedings have been initiated against 50 officials who had been found involved in allowing unauthorized constructions. MCD has also reported to have initiated 178 major regular disciplinary action against officials identified for having connived for allowing unauthorized construction in Delhi. Final orders have been issued in 96 of these cases.

(d)&(e): With a view to obtaining suggestions and recommendations for dealing with the various aspects relating to unauthorized construction and misuse of premises in Delhi, the Government had set up a Committee on 14.2.2006 under the Chairmanship of Shri Tejender Khanna, former Lieutenant Governor of Delhi. The Report of the Committee has since been received on 13th May, 2006.